

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO. 2272
TO BE ANSWERED ON 23.03.2022

Reserved seats transferred to general category in central educational institutions

2272 Shri Sushil Kumar Modi:

Will the Minister of **Education** be pleased to state:

- (a) the number of reserved seats for SC/ST/OBC/EWS in central educational institutions and the quantum of such seats actually filled with reserved-quota candidates;
- (b) whether there has been de-reservation of unfilled reserved seats in central institutions, the details of such violations;
- (c) the number of seats which have been transferred from reserved to open general category for admissions, the institutions which have done so;
- (d) the steps taken by Government to address these; and
- (e) the alternatives being explored to ensure the filling of reserved seats and whether a reduction of cut-offs is being considered by Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) to (e): The Government has notified the Central Educational Institutions (Reservation in Admission) Act, 2006, as amended from time to time to provide reservation in admission of the students (annual permitted strength) belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes in the Central Educational Institutions established, maintained or aided by the Central Government. Further, in accordance with provisions of the Constitution (One Hundred and Third Amendment) Act, 2019, Ministry of Education has issued instructions to provide reservation for Economically Weaker Sections (EWS) for admission in Central Educational Institutions. Reduced cut-off marks are applicable for students of SC, ST & OBC.

The Ministry of Education has also issued instructions on 24.02.2022 to all the Central Higher Educational Institutions under Ministry of Education for implementation of the reservation policy of the Government of India in letter and spirit.
